

14.45 Hrs.

DELHI HIGH COURT (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): I beg to move for leave to introduce a Bill to amend the Delhi High Court Act, 1966.

MR. DEPUTY-SPEAKER: The question is...

SHRI SHRI CHAND GOYAL (Chandigarh): I am opposing that...

MR. DEPUTY-SPEAKER: You should have written to me before. You stand on formalities regarding procedure...

SHRI SHRI CHAND GOYAL: I do not stand on formalities.

MR. DEPUTY-SPEAKER: If you have given any intimation of your intention to oppose at the introduction stage, then alone the Chair can permit you.....

SHRI SHRI CHAND GOYAL: We can make an oral request. You have been permitting.

MR. DEPUTY-SPEAKER: I cannot regulate the procedure like this. Then anybody might get up and speak.

SHRI SHRI CHAND GOYAL: Where are the rules prescribing this restriction that we cannot do this when the Bill is being introduced? This is the proper stage. You have been permitting others.

MR. DEPUTY-SPEAKER: He had taken enough care to write to the Chair before. The member who wants to oppose has to write to the Chair before; otherwise, this will be misused. Please excuse me.

The question is:

"That leave be granted to introduce a Bill to amend the Delhi High Court Act, 1966."

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA: I Introduce† the Bill.

14.48 HRS.

CENTRAL INDUSTRIAL SECURITY FORCE BILL—contd.

MR. DEPUTY-SPEAKER: Now we take up further consideration of the Central Industrial Security Force Bill, as passed by Rajya Sabha.

Yesterday, the question of Attorney-General had come. I will read out Mr. Banerjee's first motion.

If the first motion is accepted, then alone the second motion will come. The first motion reads as follows:—

"That rule 338 of the Rules of Procedure...."

SHRI S. M. BANERJEE (Kanpur): Unless you read the second motion, it will not be understood.

MR. DEPUTY-SPEAKER: I will read both. But I will have to take the vote on the first motion first. That is very clear. The first motion reads as follows:—

"That rule 338 of the Rules of Procedure...."

SHRI S. M. BANERJEE: I want to know one thing. I want some clarification from you. Why is the first motion at all necessary? Let us see where suspension of rule 338 is necessary....

MR. DEPUTY-SPEAKER: That is self-explanatory.

SHRI S. M. BANERJEE: The question is this. If I had tabled this motion

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†Introduced with the recommendation of the President.